

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

APPLICATION NO. 1174 of 1993

DATE OF JUDGMENT: 27th September, 1993

BETWEEN:

Mr. T. Kedari

Mr. G. Yadagiri ..

Applicants

AND

1. The Superintendent of Post Offices,  
Hanumakonda Division,  
Hanumakonda.

2. The Director General,  
Dept. of Posts,  
New Delhi. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Raghava Reddy, Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T. Thiruvengadam, Member (Admn.))

Both the applicants were working as Postmen (LGOs) in the Hanumakonda Division. In the year 1989, both of them were qualified as Postal Assistants through the Departmental examination. Prior to promotion to the higher cadre, both of them underwent Induction to Postal Assistants training

contd....

(3)

in PTC, Mysore from 17.7.1989 to 6.10.1989 and 23.10.1989 to 12.1.1990 respectively. The training programme is institute are compulsory. This OA has been filed for reimbursement of mess charges and  $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

2. In accordance with the Government of India orders quoted below S.R. 164 at Item (5) 3 of Swamy's Compilation of FR and SR, Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus  $\frac{1}{4}$ th of full Railway Allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P. J. Thiru  
(P.T. THIRUVENGADAM)  
MEMBER (ADMN.)

V. Neeladri Rao  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 27th September, 1993.  
Open court dictation.

vsn

8/10/93  
Deputy Registrar (S).

22/9/

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 27-9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1174/93

T.A.No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

